١ HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU** (Through Video Conference)

CM Nos. 2701/2020 and 2702/2020 in OWP No. 2524/2018

Chaggar Singh and others Through :-Mr. Rahul Pant, Advocate (through voice call from residence) V/sRespondent(s) State of J&K and others Through :-Mr. S. S. Nanda, Sr. AAG for Nos. 1 to 3 (through voice call from residence) Mr. H. A. Siddiqui, Sr. AAG for HIGH No. 4 (through video conference from High Court) Coram: HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE ORDER CM No. 2702/2022

Present application has been filed by the applicant/respondent No. 4 for extension of time to deposit the court fee for filing the accompanying application No. CM No. 2702/2020.

For the reasons stated in the application, the same is allowed and time is extended to the applicant to deposit the court fee within three days.

CM stands disposed of.

.....Petitioner(s)

CM No. 2701/2020

Present application has been filed by the applicant-respondent No. 4 seeking vacation of ex parte interim order dated 07.12.2018.

Issue notice to the non-applicants.

Mr. Rahul Pant, Advocate accepts notice on behalf of the non applicants/petitioners. He seeks short time to file objections.

Objections shall be filed by or before the next date of hearing.

List along with the main petition on 24.06.2020.

Jammu 16.06.2020 Rakesh

